

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-21/2008(Pt.)/42/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Joint Registrar,
Gauhati High Court,
Itanagar Permanent Bench,
Naharlagun.

Dated Guwahati, ¹⁶ Σ January, 2024.

Sub:- **Earned leave.**

Ref:- No. HC(IB) –VIG/01/2022/483-87 Dated the 20th December, 2023.

Sir,

With reference to the above, I am directed to inform you that Shri Yomge Ado, Member Secretary, Arunachal Pradesh State Legal Services Authority, Itanagar has been granted **earned leave from 27.12.2023 to 29.12.2023** as he has exhausted his number of days of casual leave for the year. He is to submit his leave application in prescribed format as well as Leave Admissibility Report to the Itanagar Permanent Bench. Shri Ado is to hand over charge to a suitable officer as per rules.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-21/2008(Pt.)/43-44/A, dated , 05-01-2024

Copy to:

1. Shri Yomge Ado, Member Secretary, Arunachal Pradesh State Legal Services Authority.

✓ 2. The Project Manager, Gauhati High Court.

Sd/-
JT. REGISTRAR (VIGILANCE)